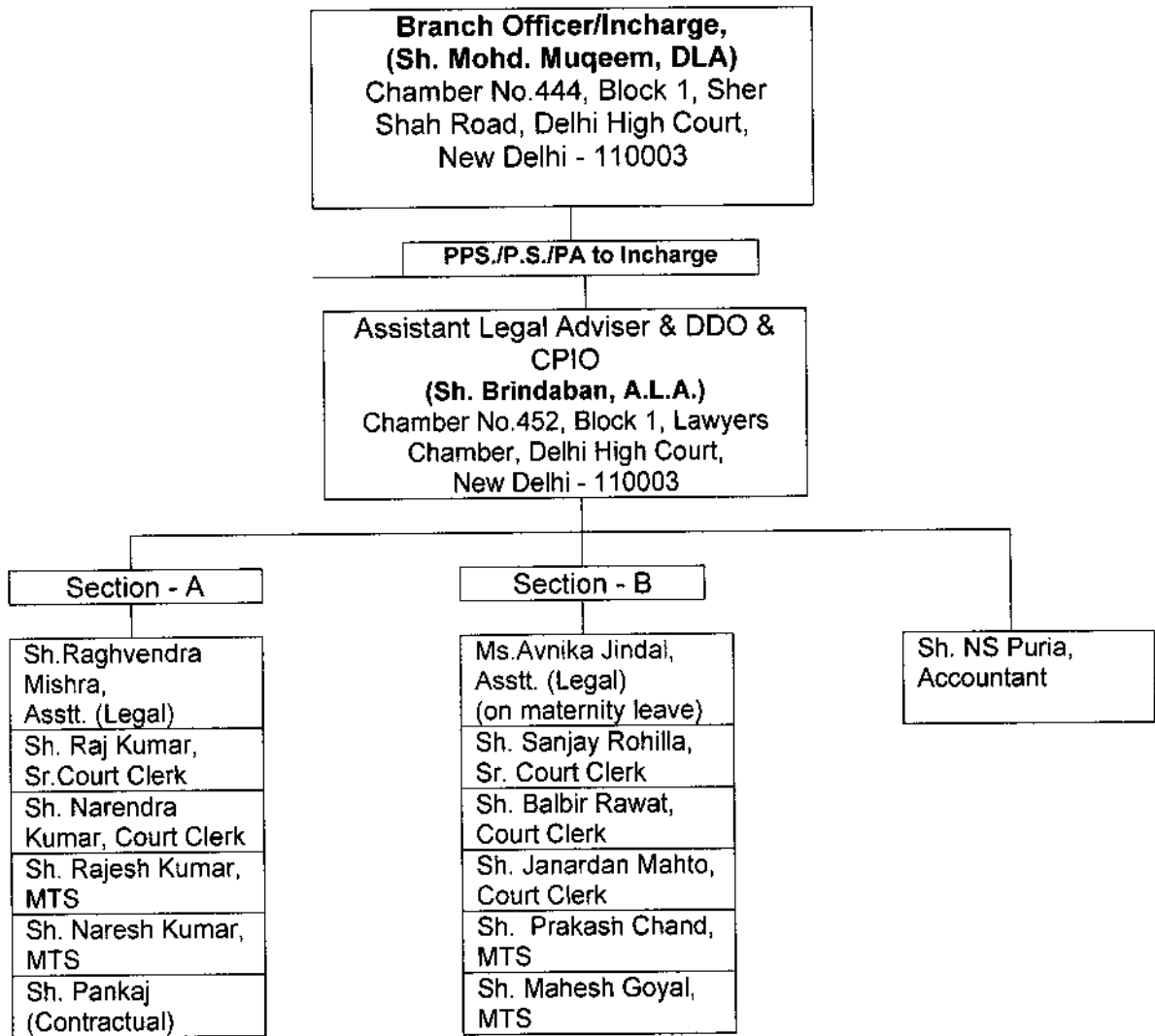


**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**  
**LITIGATION HIGH COURT SECTION**

**REPORT ON THE WORKING OF LITIGATION (HC) SECTION**  
**AND CAT (PB) DELHI SECTION**

**ORGANISATION CHART**  
**LITIGATION (HC) SECTION**



Cont'd.....

### **Function and Duties – Litigation (HC) Section**

The Litigation (HC) Section handles the Litigation work in Delhi High Court on behalf of all the Ministries/Departments of Govt. of India except for Railways and Income Tax Departments. Officer-in-Charge, assisted by Assistant Legal Adviser/Superintendent (L) and other staff, looks after the Litigation work as follows: -

- (a) The cases dealt with and contested in Delhi High Court are generally related to: -

Civil and Criminal Writ Petitions under Article 226 & 227 of the Constitution of India, Civil Misc. Applications, Division Bench Appeals, Company Applications, Execution Applications and Criminal Misc.

- (b) And the cases dealt with and contested in Courts other than Delhi High Court are generally related to: -

National Consumer Dispute Redressal Commission, Industrial Tribunal-cum-Labour Court, NCLT, NCLAT, Un-lawful activities (Prevention Tribunal), Debt Recovery Tribunal, Debt Recovery Appellant Tribunal, Immigration Appellate Committee, Appellate Tribunal for Electricity, Central Information Commission, District Consumer Form, NGT etc.

2. The Litigation work is dealt with by two Sections - Litigation (HC) Section 'A' and 'B' being supervised by Assistant Legal Adviser/Superintendent (L). Section 'A' deals with the advance notices pertaining to the Writ Petitions, Letters Patent Appeals (LPA), and Miscellaneous Petitions under Article 226 & 227 of the Constitution of India including matters of general natures. Section 'B' deals with the Original Revisions etc. and the Writ Petitions filed on behalf of the Union of India in the Hon'ble Delhi High Court. This Section also deals with matters related to other Courts/Tribunals as mentioned in para 1(b) above.

3. To conduct the Central Govt. litigation in the Hon'ble Delhi High Court, on the panel of Union of India, there is one Additional Solicitor General of India (ASG), 30 Central Government Standing Counsel (CGSC), 235 Senior Counsel and 168 Govt. Pleaders (GP). For litigation in National Green Tribunal (NGT) there is one Senior CGSC and one Additional CGSC on the panel. For litigation in Armed Forces Tribunal there is a panel of 40 Government Counsel consisting of CGSCs, Senior Counsel and Central Government Counsel (CGC). In matters of public importance and also involving complicated questions of Law, one of the Law Officers namely- Attorney General of India/ Solicitor General of India/ Additional Solicitor General of India is engaged. Close liaison is being maintained with the concerned Departments and Counsel to safeguard the interest of Union of India (UOI) in the Hon'ble Delhi High Court. The Deputy Legal Adviser and other Officers keep a close watch over the progress of the cases at each stage.

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4. During the period from 1.1.2019 to 19.12.2019 Litigation (HC) Section has engaged Law Officers and Govt. Counsel in 7468 cases to conduct the litigation in Delhi High Court and 2204 cases pertaining to Armed Forces Tribunal. Section wise details of receipt of cases for the calendar year 2019 (till date) as follow:-

<b>SECTION</b>	<b>Cases received from 1/1/2019 to 19/12/2019</b>
<b>A</b>	6810
<b>B</b>	658
<b>AFT Cell</b>	2204
<b>Total</b>	<b>9672</b>

4. This Unit deals with the payment of professional fee bills of ASG and Govt. Counsel held on the panel of Union of India in Delhi High Court. This Spending Unit was allocated budget of **Rs.9 Crore** under the professional services head, for the financial year **2019-20**. The funds were fully utilized and approximately **7500 professional fee bills** to the tune of Rs.9 Crore were duly processed and paid to the concerned ASG and Govt. Counsel during the period from 01/4/2019 to 10/12/2019. A proposal for revision of estimates to the tune of Rs.11 Crore for 2019-20 has been submitted to the concerned authorities.

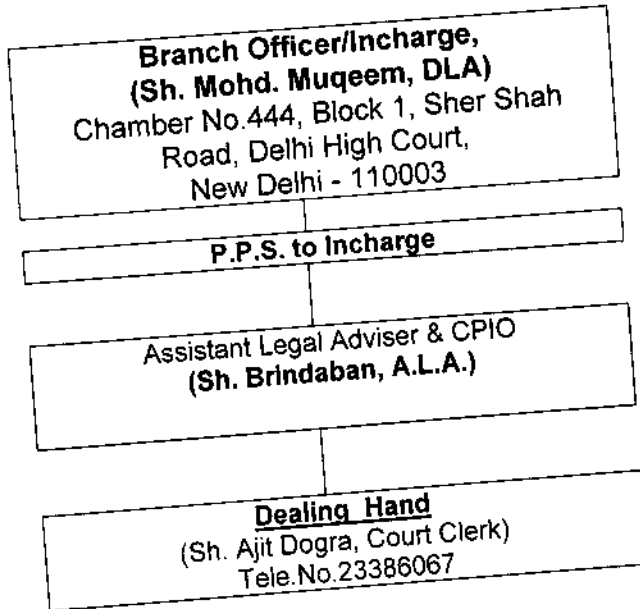
**Details of CPIO & First Appellant Authority**  
**Litigation (HC) Section**

<b>Designation</b>	<b>Name &amp; Designation</b>	<b>Tele. No.</b>	<b>e-Mail I.D.</b>
CPIO	Sh. Brindaban, Assistant Legal Adviser	011- 23386243	<i>brinda.ban@nic.in</i>
F.A.A.	Sh. Mohd. Muqeem, Deputy Legal Adviser	011- 23383874	<i>mohd.muqeem@gov.in</i>

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**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**  
**LITIGATION CAT (Principal Branch) NEW DELHI**

**ORGANISATION CHART**



**Function and Duties**

The Litigation CAT (PB) Delhi Cell looks after the Cases/Litigation work related to the Ministries and Department of UOI and nominate the Counsel from the approved panel to defend the interest of Ministries/Departments of UOI in CAT (PB), Delhi. Panel lists are available on the website of Ministry of Law and Justice at :- [legallaffairs.gov.in/judicial.section](http://legallaffairs.gov.in/judicial.section)

2. During the period from 1.1.2019 to 19.12.2019, Litigation CAT (PB) Cell has engaged Govt. Counsel in 1584 cases to conduct the litigation in CAT (PB). Details of receipt of cases as follow: -

**LITIGATION IN CAT (PB) DELHI**

SECTION	Cases received from 1/1/2019 to 19/12/2019
CAT (PB) Cell	1584

Cont'd.....


**Details of CPIO & First Appellant Authority**  
**CAT (PB) Section, New Delhi**

<b>Designation</b>	<b>Name &amp; Designation</b>	<b>Tele. No.</b>	<b>e-Mail I.D.</b>
CPIO	Sh. Brindaban, Assistant Legal Adviser	011- 23386243	<i>brinda.ban@nic.in</i>
F.A.A.	Sh. Mohd. Muqeem, Deputy Legal Adviser	011- 23383874	<i>mohd.muqeem@gov.in</i>

**Details of RTI & First Appeals received and disposed**  
**during the period from 01/01/2019 to 19/12/2019**

<b>Details</b>	<b>No. of RTI &amp; First Appeals received</b>	<b>No. of RTI &amp; First Appeals disposed of</b>	<b>Remarks</b>
RTIs	14	14	
First Appeals	6	6	

Submitted.

  
(Mohd. Muqeem)  
DLA & Incharge & F.A.A.,  
Litigation (HC) & CAT (PB) Section  
19 Dec, 2019